

NINTH REPORT

SECOND LOK SABHA

I, the Chairman of the Committee on Absence of Members from the Sittings of the House, having been authorised by the Committee, present this their Ninth Report.

2. The Committee held its sitting on the 24th September, 1958. The Committee considered applications for leave of absence from eleven members. The recommendation with respect to each application is given below:—

3. *Shri Bishan Chandra Seth.*—The Member has applied for leave of absence on the ground of illness and remained absent from the 13th August to the 7th September, 1958. The Committee recommend that leave may be granted to the Member for this period of 26 days.

4. *Shri C. R. Narasimhan.*—The Member has applied for leave of absence from the 20th August to the 7th September, 1958 and from the 10th September to the 27th September, 1958 as he has to appear before the Election Tribunal in connection with an Election petition against him. The period of his absence on each of the two occasions is 19 days and 18 days respectively. The Committee recommend that leave may be granted to the Member for these periods.

5. *Shri J. Rameshwar Rao.*—The Member has applied for leave of absence from the 12th September, 1958 to the end of December, 1958 as he has left for New York as an adviser to Indian delegation in U.N. Assembly. The Committee recommend that leave may be granted to the Member upto the end of the Fifth Session in the first instance *i.e.*, for a period of 16 days (from the 12th September to the 27th September, 1958) and that he may be requested to apply afresh for the next session.

6. *Shri George Thomas Kottukapally.*—The Member has applied for leave of absence for 60 days from the 13th September, 1958, as he has left for New York as an alternate representative to the U.N. Assembly. The Committee recommend that leave may be granted to the Member upto the end of the Fifth Session in the first instance *i.e.*, for a period of 15 days (from the 13th September, to the 27th

September, 1958) and that he may be requested to apply afresh for the remaining period.

7. *Shri K. G. Deshmukh.*—The Member has applied for leave of absence for six months from the 8th September, 1958 as he has left for Australia on deputation of Indian farmers. The Committee recommend that leave may be granted to the Member upto the end of the Fifth Session in the first instance *i.e.*, for a period of 20 days (from the 8th September to the 27th September, 1958) and that he may be requested to apply afresh for the remaining period.

8. *Shri Nemi Chandra Kasliwal.*—The Member has applied for leave of absence from the 12th September to the 27th September, 1958 in the Fifth Session and for the entire period of the Sixth Session as he has left for New York as a Member of U.N. delegation. The Committee recommend that leave may be granted to the Member for a period of 16 days upto the end of the Fifth Session in the first instance *i.e.*, from the 12th September, to the 27th September, 1958 and that he may be requested to apply afresh for the remaining period.

9. *Shri M. Gulam Mohideen.*—The Member has applied for extension of leave of absence upto the end of the Fifth Session as he has to perform certain rites connected with his father's death. The Member was earlier granted leave of absence up to the 30th August, 1958. The total period of his absence from the 31st August, to the 27th September, 1958 amounts to 28 days. The Committee recommend that leave may be granted to the Member for this period.

10. *Shri K. Ashanna.*—The Member has applied for leave of absence from the 29th August to the 27th September, 1958 on account of the illness of his sister. The total period of leave applied for is 30 days. The Committee recommend that leave may be granted to the Member for this period.

11. *Shri Sarjoo Pandey.*—The Member has applied for leave of absence as he is detained in jail and is absent since 5th September, 1958. The Committee recommend that leave may be granted to the Member from the 5th September to the 27th September, 1958 *i.e.*, for a period of 23 days.

12. *Shri D. S. Raju.*—The Member has applied for extension of leave of absence upto the end of Fifth Session on account of his illness. The Member was earlier granted leave of absence up to the 10th September, 1958. The total period of his absence from the 11th September to the 27th September, 1958 amounts to 17 days. The Committee recommend that leave may be granted to the Member for this period.

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13. *His Highness Maharajadhiraj Maharawalji Shri Raghunath Singhji Bahadur.*—The Member has applied for leave of absence from the 11th August to the 22nd September, 1958, as he had to tour the flood affected areas of his constituency and also to attend to his ailing grand-mother. The Committee recommend that leave may be granted to the Member for this period of 43 days.

NEW DELHI;
The 24th September, 1958.

MULCHAND DUBE,
Chairman.